

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18973/2017

(Arising out of impugned final judgment and order dated 04-05-2017 in DBCWP No. 692/2017 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

RAJASTHAN HIGH COURT JODHPUR & ANR.

Petitioner(s)

VERSUS

NEETU HARSH & ANR.

Respondent(s)

(FOR ADMISSION and Interim Relief and
IA No.61988/2017-EXEMPTION FROM FILING O.T.)

Date : 21-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mukul Kumar, AOR

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.
Mr. H.D. Thanvi, Adv.
Mr. Bheem Kant Vyas, Adv.
M/s. Rimjhim Mathur, Adv.
Mr. Rishi Matoliya, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the arguments advanced by Ms. Meenakshi Arora, learned senior counsel appearing for the petitioners-Rajasthan High Court.

We have heard Mr. Pallav Shishodia, learned senior counsel appearing for the respondents, in part.

For continuation of arguments list the matter tomorrow i.e. Thursday, the 22nd August, 2019 as part heard.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER